

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT NO II**

(13) C.P.(IB)-4058(MB)/2019

CORAM:

**SHRI. RAJASEKHAR V. K
MEMBER (Judicial)**

**SHRI RAVIKUMAR DURAISAMY
MEMBER (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.02.2020**

NAME OF THE PARTIES: State Bank of India
V/s
Bil Energy Systems Ltd

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Learned Counsel for the Financial Creditor present.
2. Mr. Prashant pandit, i/b Pandit & Associates appears on behalf of the Corporate Debtor, seeks some time to file Vakalatnama, Board Resolution and reply in the matter. At request seven days' time is granted. Copy of the reply shall be served on the Counsel for the Financial Creditor before the next date of hearing in the matter.
3. List this matter on **03.04.2020** for further consideration.

Sd/-

**RAVIKUMAR DURAISAMY
MEMBER (Technical)**

24.02.2020

Jd

Sd/-

**RAJASEKHAR V. K
MEMBER (Judicial)**